

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.4467/2015

BILASPUR RAIPUR K.GRAMIN BANK AND ANR.

Appellant(s)

VERSUS

MADANLAL TANDON

Respondent(s)

(Office Report for Direction)

Date : 31/07/2015 The Office Report was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL  
HON'BLE MR. JUSTICE C. NAGAPPAN

For Appellant(s)

Mr. Akshat Shrivastava, Adv.  
Ms. Manjeet Kirpal, Adv.

For Respondent(s)

Mr. Nikhil Nayyar, Adv.  
Mr. TVS Raghavendra Sreyas, Adv.  
Mr. Dhananjay Baijal, Adv.  
Mr. N.Sai Vinod, Adv.UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel appearing for the parties.

Learned counsel appearing for the appellants submits that a sum of Rs.5,00,000/- (Rupees five lakh) has already been deposited.

The appellants have no objection in the event the said amount is withdrawn by the respondent along with interest accrued on it.

Office report ordered accordingly.

Signature Not Verified

(Sanjay Kumar-II)

(Indu Pokhriyal)

Court Master

Court Master

Digitally signed by  
Sanjay Kumar  
Date: 2015.07.31  
19:24:43 IST  
Reason: